

Directorate General of Foreign Trade

Udyog Bhawan

DES-V Section

Minutes of NC-V Meeting held on 27.10.2011

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The Meeting No. 30/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) scheduled for 27.10.2011 was held on 27.10.2011 in Room No. 4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their Designation	Department
1	Sh. K.C.Meena, Dy. DGFT	DGFT
2	Sh. Kuldeep Singh, Assistant Director	DC(MSME)
3	Sh. Ram Kumar, FTDO	DGFT

- The earlier minutes of NC Meeting No.27/AM12 held on 6.10.2011,28/AM12 held on 13.10.2011 and 29/AM12 held on 20.10.2011 were ratified. The agenda for Meeting No. 30/AM12 dated 27.10.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Case No.:1/30/84-ALC3/2011	Party Name:SHANKAR PACKAGINGS LIMITED	ALC3/2011 27.10.2011	Meet No/Date:30/84-	Status:Case Added
HQ File :01/84/050/00197/AM12/	RLA File :03/95/040/00444/AM12/	19.10.2011	Lic.No/Date:0310660773	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Exports Quantity	Import item	Quatnity allowed
Polypropylene Woven Fabrics/Leno Bags	755.55M.T.	(1)P.P. Granules (2)Relevant U.V. stabliser Master Batch	(1)800M.T.(@1.059 M.T./M.T.) (2)14.81M.T.(@0.0196 M.T./M.T.)

The R.A shall be advised to take necessary action subject to compliance of other usual condition.

(2)

Case No.222	M/s. Carlton Overseas Pvt. Ltd., New Delhi
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/513/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0510199207 dated 8.2.2007.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands deferred for 24.11.2011.

(3)

Case No.223	M/s. Stand 21 Exports (India) Pvt. Ltd., Chennai
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/513/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0410125957 dated 13.7.2.011.	

Decision:The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Gloves	3000Nos.	(1)Lining Fabric 50% Viscose +50% Aramide 170GSM Ref A501	(1)1387.800 Sq.Mtrs
		(2) Knitted Nomex 100% Aramide Ref A427 240GSM Black Fabric	(2)697.080 Sq. Mtrs.
		(3) Knitted Nomex 100% Aramide Ref A427 240GSM Blue Fabric	(3)133.050 Sq. Mtrs.
		(4) Knitted Nomex 100% Aramide Ref A427 240GSM Red Fabric	(4)170.120 Sq. Mtrs.
		(5) Knitted Nomex 100% Aramide Ref F220 240GSM Shiny White Fabric ST3000	(5)141.Sq. Mtrs.
		(6) Knitted Nomex 100% Aramide Ref F220 240GSM Shiny Black Fabric ST3000	(6)75Sq. Mtrs.
		(7) Knitted Nomex 100% Aramide Ref F220 240GSM in12 different colours Fabric ST3000	(7)36 Sq. Mtrs.
		(8) Knitted Nomex 100% Aramide 60 Width 240GSM Ref B119 Shiny White Fabric	(8)35.500Sq. Mtrs.
		(9) Knitted Nomex 100% Aramide Ref A427 240GSM Yellow Fabric	(9)35.500Sq, Mtrs.
		(10) Thread 100% Nomex for Stitching in 40/3 in 13 Colors	(10)135000 Mtrs.
		(11) Thread 100% Nomex for over stitching in 70/2	(11)168000Mtrs,
			(12)3000 Nos.

(12) Labels FIA 8856-2000 for homologation
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The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(4)

Case No.224	M/s. Givo Ltd., Gurgaon
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/385/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510214963 dated 15.1.2008	

Decision :The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Mens Suit set of four piece (Jacket+Trouser+Vest+Shirt)	660Nos.	(1)Solid Fabric 51% Viscose +47% Woollen+2% Lycra (2) Lining Fabric Acetate Polyester	(1)4593.30 Sq, Mtrs. (@ 9.15 Sq. Mtrs/pc) (2) 1255 Sq. Mtrs. (@ 2.5 Sq. Mtrs./pc)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(5)

Case No.225	M/s. Arvind Ltd., Ahmedabad
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/143/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0710080779 dated 20.7.2011 dated 20.7.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm has not given measurement for each style number alongwith justification for asking higher quantity. of inputs. In view of the above, Committee was unable to compute the requirement of inputs asked for in this case and hence decided to reject the case.

RA may take suitable consequential action accordingly.

(6)

Case No.226	M/s. Ferreterro India (P) Ltd.,Delhi
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/184/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510210001 dated 4.10.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the applicant firm for personal hearing before NC meeting to be held on 17.11.11 alongwith sample, complete justification and technical person to explain the case.

The case stands deferred for re-listing on 17.11.2011.

(7)

Case No.227	M/s. Orient Craft Ltd., Gurgaon.
NC 28/12 dt. 13.10.2011	F.No. 01/84/50/143/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision : The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 24.11.2011.

(8)

Case No.228	M/s. Jiwanram Sheoduttrai Industries Ltd., Kolkata
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/133/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.02100161025 dated 23.6.2011	

Decision: The Committee considered the case as per agenda alongwith other papers and observed that the typographical mistake for import item No.2 (Fabric style sort 103531, color – Royal Blue-5547 composition 100% Cotton weave ¼ Satin weight GSM-350 gsm+/- 5%) width 150.00cms ;Finish – F.R (23251.92Mtr) may be rectified. Quantity for this item may be corrected to 34877.880 Sq. Mtrs. in place 3487.880 Sq. Mtrs. as earlier

recorded in Minutes of NC Meeting No.18/AM12 held on 4.8.2011.

(9)

Case No.229	M/s. K.E Technical Textiles Pvt. Ltd., Kolkata
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/304/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0210117160 dated 10.9.2008	

Decision:The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Tubular Bags (Gauntlet) Containing (1) Polyester Yarn 4421.52Kg; T/C Tubular Gas(Gauntlet)	163760 Nos.	Polyester Yarn – T/C –:- 500 Denier High Tenacity.	4775.240 KG. (@ 1.08 Kgs./ per Kg.)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.230	M/s. K.E Technical Textiles Pvt. Ltd., Kolkata
NC 30/AM-12 dt. 27.10.2011	F.No.01/84/50/367/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0210119247 dated 4.11.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Tubular Bags (Gauntlet) Containing (1) Polyester Yarn 4222.314kg; T/C Tubular Bags(Gauntlet)	156382 Nos.	Polyester Yarn – T/C –:- 500 Denier High Tenacity.	4560.099 Kgs. (@ 1.08 Kgs./ per Kg.)

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.231	M/s. Orient Craft Ltd., Gurgaon.
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/310/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision : The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 24.11.2011.

(12)

Case No.232	M/s. Orient Craft Ltd., Gurgaon.
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/379/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to fix the ad-hoc norms against the annual advance authorization as detailed below:-

Export Item	Export quantity	Import Item	Qty. allowed
Kids Play Suit Style No.868237 -38	1pc	55% Linen 45% cotton Solid dyed Fabric GSM 195% (+ - 10%) Width	1.41 Sq.Mtrs/pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No. 233	M/s. Orient Craft Ltd., Gurgaon.
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/310/M-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to fix the ad-hoc norms against the annual advance authorization as detailed below:-

S. No	Export Item	Export quantity	Import item	Qty. allowed
1	Quilt 155CM X 200CM	1pc.	82% Rayon 18% Silk Velvet Dyed Fabric width 54" GSM 180(+/- 10%)	3.1272 Sq. Mtrs./pc
2	Cushion Cover 42 CM X 42CM	1pc.	82% Rayon 18% Silk Velvet Dyed Fabric width 54" GSM 180(+/- 10%)	0.40 Sq. Mtrs./pc

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.234	M/s. Orient Craft Ltd., Gurgaon.
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/310/M-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to fix the ad-hoc norms against the annual advance authorization as detailed below:-

Export	Export	Import item	Qty. allowed
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Item	quantity		
Cushion Cover 30CM X 40CM	1pc.	82% Rayon 18% Silk Velvet Dyed Fabric Wiodth 44" GSM 190(+/-10%)	0.35Sq.Mtrs/pc

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.235	M/s. K.E. Technical Textiles Pvt. Ltd.,Kolkata
NC 30/12 dt. 27.10.2011	F.No. 01/84/50/310/M-11/DES-V
Fixation of SION for Tubular Bag.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and the report submitted by the Technical Team which had visited the unit located at Kharagpur on 5.10.2010. Technical Authorities present in the meeting informed that this firm is sole manufacturer of Tubular Bag as claimed by the applicant. It was observed that M/s K.E.

Technical Textiles Pvt. Ltd., Kolkata is only applicant for fixation of SION in this case whereas for fixation of SION at least 3 – 4 different firms/industry data is required. In view of this Committee decided that TEXPROCIL may be asked to confirm whether the applicant firm is sole manufacturer of this product

In case this is confirmed, the Committee recommends publication of SIONs as recommended in the report of the technical team as under:-

Export Product	Export Quantity	Imports Item	Import Quantity
Tubular Bags (Gauntlet) made from High Tenacity Polyester Filament Yarn	1 Kg.	High tenacity Polyester Filament Yarn	1.08 Kg.

On these lines, a suitable Public Notice may be issued for Publication of a SION for Tubular Bags (Gauntlet) made from Polyester Yarn after approval of D.G.F.T.